

ITEM NO.34

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 3687/2023

[Arising out of impugned final judgment and order dated 04-01-2023 in WC No. 24889/2022 passed by the High Court of Judicature at Allahabad]

UTTAR PRADESH AVAS EVAM VIKAS PARISHAD & ANR.

Petitioner(s)

VERSUS

MADHURI SRIVASTAVA & ORS.

Respondent(s)

IA No. 43463/2023 - APPLICATION FOR TAKING ON RECORD

IA No. 43478/2023 - EXEMPTION FROM FILING O.T.

IA No. 36357/2023 - EXEMPTION FROM FILING O.T.

IA No. 3730/2024 - EXEMPTION FROM FILING O.T.

WITH

SLP(C) No. 15173/2023 (XI)

IA No. 85027/2024 - APPLICATION FOR SUBSTITUTION

IA No. 134383/2023 - EXEMPTION FROM FILING O.T.

SLP(C) No. 20107/2023 (XI)

IA No. 209843/2024 - APPLICATION FILED INVOKING INHERENT &
DISPENSING POWER

IA No. 138186/2023 - EXEMPTION FROM FILING O.T.

SLP(C) No. 15359/2023 (XI)

FOR ADMISSION and IA No.134803/2023-EXEMPTION FROM FILING O.T.

SLP(C) No. 20336/2023 (XI)

IA No. 179250/2023 - EXEMPTION FROM FILING O.T.

Date : 12-09-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) :

Mr. P. N. Misra, Sr. Adv.

Mr. Abhishek Kumar Singh, AOR

Ms. Anamika Yadav, Adv.

Ms. Pallavi Singh, Adv.

Mr. Kartik Arora, Adv.

For Respondent(s) :

Mrs. Ritu Bhardwaj, Adv.
 Mr. Rajat Gaur, Adv.
 Mr. Moht Kr Tomar, Adv.
 Mr. Mohit Kumar Tomar, Adv.
 Ms. Mridula Ray Bharadwaj, AOR

M/S. Ars Associates, AOR
 Mr. Ilesh Shukla, Adv.
 Mr. Chetanya Singh, Adv.
 Ms. Ria Sachthey, Adv.
 Mr. Manav Jain, Adv.
 Mr. Vishnu Kumar, Adv.
 Mr. Sarthak Sharma, Adv.

Mr. Pawan Reley, AOR
 Mr. Akshay Lodhi, Adv.
 Ms. Simran Singh, Adv.
 Mr. Kashif Athar, Adv.
 Mr. Gaurav Kumar, Adv.
 Mr. Tanish Rawat, Adv.
 Mr. Utkarsh, Adv.

Mr. Nitesh Ranjan, AOR
 Ms. Priyanka Swami, Adv.

Mr. Anil Kumar, AOR

Mr. Shaurya Sahay, AOR
 Mr. Aman Jaiswal, Adv.
 Ms. Palak Mathur, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

1. Leave granted.
2. As the matters are ripe for hearing and require to be heard expeditiously, Registry is directed to list these cases for hearing on 19.11.2025.
3. We take on record the statement made by Mr. P. N. Misra, learned senior counsel, appearing for the Uttar Pradesh Avas Evam Vikas Parishad, that no

steps are being taken to take possession of the land
in question.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(PREETI SAXENA)
COURT MASTER (NSH)